# THE INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY (ANNUAL REPORT - FURNISHING OF RETURNS, STATEMENTS AND OTHER PARTICULARS) RULES, 2000<sup>1</sup>

In exercise of the powers conferred by section 20 read with clause (e) of sub-section 2 of section 24 of the Insurance Regulatory and Development Authority Act, 1999 (41 of 1999), the Central Government hereby makes the following rules, namely:—

- 1. Short title and commencement.—(1) These rules may be called the Insurance Regulatory and Development Authority (Annual Report Furnishing of Returns, Statements and Other Particulars) Rules, 2000.
  - (2) They shall come into force on the date of their publication.
  - 2. Definitions.—In these rules, unless the context otherwise requires—
    - (a) "Act" means the Insurance Regulatory and Development Authority Act, 1999 (41 of 1999);
    - (b) "Appendix" means an Appendix annexed to these rules;
    - (c) All other words and expressions used in these rules but not defined, and defined in the Act shall have the same meanings respectively assigned to them in the Act.
- 3. Form, manner and the time of furnishing of returns, statements and other particulars.—(1) The Authority shall furnish to the Central Government the Annual Report-Returns, Statements and other particulars in regard to any proposed or existing programme for the promotion and the development of the insurance industry giving a true and full account of its activities in the form and manner prescribed in the appendix.
- (2) The Annual Report Returns, Statements and other particulars of the previous financial year referred to in sub-rule (1) above shall be submitted by the Authority to the Central Government within 9 months after the close of each financial year.

#### **APPENDIX**

[See rule 3]

Form of (Annual report - Returns, Statements and Other Particulars) of Insurance Regulatory and Development Authority

#### PART I

### **Policies and Programmes**

- (a) Review of General Economic Environment
- (b) Appraisal of Insurance Market

<sup>1.</sup> Vide S.O. 570(E), dated 12th June, 2000.

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- (c) Number and details of Authorised insurers/re-insurers
- (d) Policies and measures to develop Insurance Market
- (e) Research & Development activities undertaken by the insurers
- (f) Review of:—
  - (i) protection of interests of policyholders
  - (ii) maintenance of solvency margins of insurers
  - (iii) monitoring of re-insurance
  - (iv) monitoring investments of the insurers
  - (v) health insurance
  - (vi) specified percentage of business to be done in rural sector
  - (vii) pensions
  - (viii) accounts and actuarial standards
    - (ix) directions, orders and regulations given by the Authority
    - (x) powers and functions delegated by the Authority
    - (xi) other policies and programmes having bearing on the working of the insurance market.

#### PART II

## Review of working and operations of the Insurance Regulatory and Development Authority in respect of

- (i) Regulation of insurance/re-insurance companies
- (ii) Intermediaries associated with insurance business
- (iii) Professional institutes connected with insurance education
- (iv) Litigations, Appeals and Court pronouncements
- (v) International Cooperation in insurance
- (vi) Public Complaints
- (vii) Functioning of the Advisory Committee
- (viii) Functioning of Ombudsman
  - (ix) Review of performance of various Committees set up from time to time by the IRDA
  - (x) Review of the Advisory functions performed by the Authority from time to time
  - (xi) Other activities having a bearing on the insurance market.

#### **PART III**

## Statutory functions of the authority enshrined in the section 14 of the Insurance Regulatory and Development Authority Act, 1999

#### **PART IV**

Organisational matters of the Insurance Regulatory and Development Authority